

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Petitioner

Vs.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. L.N. GUPTA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Rachit Mittal, Adv. for Noida Authority

Mr. Anant Kumar Hajelay, Adv. with Mr. Gurneet
Singh Sethi (Applicant in Person)

For the respondent

Mr. Akash Chatterjee, & Mr. Rohan Khatana, Adv.
Mr. Shivam Malhotra for the Respondent

ORDER

IA-2043/2021:

On the application moved by the home-buyer, at request, list the matter for hearing on **08.06.2021**.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(L.N. GUPTA)
MEMBER (TECHNICAL)